

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 237/MP/2021  
Along with I.A No.31/IA/2022**

- Subject** : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the statutory framework governing Inter-state Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.3.2016 executed between Khargone Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure.
- Petitioner** : Khargone Transmission Limited (KTL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. & Ors.
- Date of Hearing** : 27.10.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member
- Parties Present** : Shri Saahil Kaul, Advocate, KTL  
Shri Anup Jain, Advocate, MSEDCL  
Shri Akash Goel, Advocate, MSEDCL  
Shri D.H Agarwal, Advocate, MSEDCL  
Shri Ravi Sharma, Advocate, MPPMCL  
Swapna Seshadri, Advocate, PGCIL  
Shri Ventakesh, Advocate, NTPC  
Shri V.C. Shekhar, PGCIL  
Shri Vivek Kumar, NTPC  
Shri Mohd Mohsin, PGCIL  
Shri Sandeep Padhi, KTL

**Record of Proceedings**

Learned proxy counsel for the Petitioner sought an adjournment on account of non-availability of the arguing counsel due to personal difficulty.

2. Learned counsel appearing for NTPC in Petition No. 402/GT/2019 submitted that pursuant to the directions of the Commission vide Record of Proceedings (RoP) dated 26.7.2022, the Petitioner has impleaded NTPC as a party in the instant petition. He



submitted that the Petitioner had requested the Commission that Petition No. 402/GT/2019 and Petition No. 694/TT/2020 may be disposed after the disposal of Petition No. 237/MP/2021. He submitted that in Petition No. 402/GT/2019, NTPC has no claim against the Petitioner (KTL) and the outcome of Petition No. 402/GT/2019 will have no bearing on Petition No. 237/MP/2021. He further submitted that the Commission vide RoP dated 14.9.2022 has already reserved order in the Petition No. 402/GT/2019 and accordingly the order may be issued without waiting for the disposal of the instant petition.

3. Learned counsel appearing for PGCIL in Petition No. 694/TT/2020 submitted that the Commission vide RoP dated 14.9.2022 in Petition No. 694/TT/2020 has already reserved order in the matter. She submitted that the outcome of Petition No. 694/TT/2020 will have no bearing in Petition No. 237/MP/2021.

4. The Commission observed that the outcome in Petition No. 237/MP/2021 will not have any bearing on Petition No. 402/GT/2019 filed by NTPC and Petition No. 694/TT/2020 filed by PGCIL.

5. The Petition No. 237/MP/2021 shall be listed for hearing on 24.11.2022 for which a separate notice will be issued to the parties concerned.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief(Law)

